34

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FER-TILIZERS (SHRI EDUARDO FALEIRO): (a) Yes, Sir.

- (b) These related to exclusions/inclusions in the list of drugs under price control.
- (c) The Background Note has been placed on the table of the House on 12-8-1992.

#### Identification of Drugs under Category I and II of DPCO, 1987

# \*73. SHRI ANANT RAM JAISWAL: SHRI RAJNI RANJAN SAHU:

Will the PRIME MINISTER be pleased to state :

- (a) whether it is a fact that there were complaints regarding identification of drugs covered under Category-I and II of Drugs Prices Control Order, 1907:
- (b) whether Government have made any study of such complaints;
  - (c) if so, what are the details thereof;
- (d) whether it is a fact that there were no complaints about identification of drugs under **DPCO**, 1979:
- (e) whether it is also a fact that the list of drugs covered under the Drug Price Control Order, 1979 were identified and announced alongwith the Drug Policy, 1978; and
- (f) if so, what steps are being taken to identify the drugs along with the proposed policy in order to avoid complaints?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FER-TILIZERS (SHRI EDUARDO FALEIRO): (a) to (c) and (f). There were complaints regarding inclusion/exclusion of drugs under price control and their categorisation. After making study of these complaints as also taking into account other factors, a background note for discussion on the review of Drug Policy 1986 was placed on the Table of the House on 12-8-1992.

- (d) Yes, Sir.
- (e) No. Sir.

### Service Conditions of All India Judicial Officers

\*74. SHRI TINDIVANAM G. VENKAT--RAMAN:

SHRI V. GOPALSAMY:

Will the PRIME MINISTER be pleased to state:

- (a) whether Government have amended the service conditions of the All India Judicial Officers: if so, when:
- (b) whether representations to this effect have been received by Government/Law Commission of India: if so, when and the number thereof:
- (c) what action has been initiated on these representations:
- (d) whether there is any proposal to raise the retirement age of the All India Judicial Officers: if so, the details thereof: and
- (e) what other steps are being taken immediately to prove their service conditions?

THE MINISTER OF STATE IN THE MINISTRY OF LAW. DISTICE AND: COMPANY **AFFAIRS** (SHRI H. **BHARDWAJ)**: (a) to (c) There is at present no cadre of All India Judicial Officers. Hence, the question of amending their service conditions does not arise.

(d) and (e) The Supreme Court, in its Judgement delivered on 13-11-1991, in Writ Petition (CIVIL) No. 1022 of 1989, has directed that theretirement age of Judicial Officers throughout the country should be raised to 60 years. Direction was also given to include administration of Justice as a Plan item, and for provision of assured accommodation, conveyance facility for commutation between residence and office. library at residence etc. to the Judicial Officer. Consequently, provision of infrastructural facilities for the Judiciary has been included as a Plan item. It has also been decided to set up a National Judicial Academy.

### Ceiling for Export of Wheat Products and Coarse Grains

### \*75 SHRI SANGH PRIYA GAUTAM: SHRI O RAJAGOPAL:

Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that the Director General of Foreign Trade (DGFT) has imposed ceiling for the export of wheat products and coarse grains like Bajra, Jowar, Ragi, Maize and Barley:
  - (b) if so, the details thereof;
- (c) whether it is a fact that the Public Notice No. 21 dated the 19th May, 1993 issued by the Director General of Foreign Trade has created discontentment amongst exporters and farmers alike, if so, the reasons therefor:

- (d) whether it is also a fact that according to the administrative procedures, stipulated by the Monitoring Agency viz. the Agricultural and Processed Food Products Export Development Authority (APEDA), New Delhi 'the permitlicence-quota raj' is far from over; and
  - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): (a) Yes, Sir.

- (b) The quantitative ceilings for the export of these items are notified on an annual basis on the recommendations of the concerned Administrative Ministries. Registration-cum-Allocation Certificate for export of these items is issued by APEDA as prescribed in the current policy.
- (c) No, Sir. No complaints have been received in this Office against Public Notice No. 21 dated 19-5-1993.
- (d) and (e) No, Sir. The Administrative procedures stipulated by the Monitoring Agency viz. the APEDA are in accordance with spirit of liberalisation of the Trade Policy. No licence is required for the export of these items. The administrative procedures stipulated by the Monitoring Agency are only to ensure free and equitable distribution and a proper utilization of the ceilings released.

#### Threat of Pak Missile Capabilities

\*76. SHRI MOHINDER SINGH LATHER:

> SHRI SUSHILKUMAR SAMBHA-JIRAO SHINDE:

Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that ISRO scientists have reently made an assessment of Pakistan's missile capabilities;
- (b) if so, what is the extent of threat posed by Pakistan's missile capability; and
- (c) what measures are contemplated by Government to meet any eventuality?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) The Government are aware of the assessment of Pakistan's missile capability carried out by Mr. S. Chandrasekhar

of ISRO. This was the technical analysis of an individual scientist which he had published in his individual capacity.

(b) and (c) Proliferation of ballistic missiles in India's neighbourhood is a matter of serious concern. Government keep a close watch on all such developments which have a bearing on our national security, and take appropriate measures from time to time to ensure full defence preparedness and to meet the emerging challenges.

#### French Fuel for Taps

## \*77. SHRI RAMDAS AGARWAL : SHRI BAPU KALDATE :

Will the PRIME MINISTER be pleased to state:

- (a) whether French Government has finally decided to stop the fuel supply for Tarapur Atomic Power Station;
- (b) if so, what are the reasons therefor; and
- (c) the manner in which Government propose to meet the fuel requirement for Tarapur Atomic Power Station?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI BHUV-NESH CHATURVEDI): (a) and (b) France has already supplied the Low Enriched Uranium (LEU) committed by them for Tarapur Atomic Power Station (TAPS) under a contract concluded in 1983 for a period of 10 years. As for future supply of LEU for TAPS by France, they had indicated to us, sometime back, that it would be on the condition of India accepting full scope International Atomic Energy Agency (IAEA) Safeguards. The Government's present policy is not to accept full scope Safeguards.

(c) In the absence of LEU, TAPS could be operated on Mixed Uranium-Plutonium (MOX) fuel for which the technology has been developed indigenously. It is also possible to consider operating TAPS using indigenously produced LEU, for which the requisite technology is available.

#### Villages without Drinking Water Facilities

- \*78. SHRI SHIV PRATAP MISHRA: Will the PRIME MINISTER be pleased to state:
- (a) whether Government's attention has been drawn to a recent survey according to which 30,000 villages in the country are without single source of drinking water;